MINUTES OF THE MEETING No. 44/08 HELD ON 6.2.2008

UNDER THE CHAIRMANSHIP OF Shri O.P.Hisaria Jt. DGFT.

The 44/08 meeting of Advance Licensing Committee was held on 6.2.2008**under the Chairmanship of Shri O.P.Hisaria, Jt. DGFT.**

The Committee first considered minutes of the NC meeting No.43/08 for confirmation and confirmed and adopted the same without any change.

Case No A-1375 NC No. 44/08 Dated 6.2.2008	M/s. Laffans Petrochemicals F.No.01/83/50/764/AM08/DES-IV RLA No. 03/95/40/145/AM08 Lic. No. 0310434050 Dt. 26.6.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2007/Ch.II dated 2.2.2008 and decided to approve this case on:-

Item of Export	Qty	Item of Import	Qty
HDBF DOT-4 Heavy duty Brake Fluid Containing 52% of Ethylene Glycol monobutyl ether 31% of PEG 400 21% of PEG 600	1 kg.	Ethylene Glycol monobutyl ether PEG 400 PEG 600	0.524 kg. 0.315 kg. 0.210 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1376 NC No. 44/08 Dated 6.2.2008	M/s. Gulbransen Chemicals Pvt. Ltd. F.N. 01/83/162/ 1067 / AM08/DES-IV RLA F.No. 34/24/40/167/AM/08 Lic. NO. 3410020048 dt. 8.11.2007

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/94/2002/Ch.II dated 26.2.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
1. Monobutyl Tin Trichloride	1 kg.	Tin Ingots Aluminium Powder Dibutyl Ether	0.497 kg, 0.062 kg. 0.012 kg.

2. Di-n-Butyl Tin Oxide	1 kg.	1 Butene Tin Ingots Aluminium Powder Dibutyl Ether 1 Butene	0.451 kg. 0.564 kg. 0.096 kg. 0.026 kg. 0.731 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1377 NC No. 44/08 Dated 6.2.2008	M/s. Reliance Industries Ltd. F.No.01/83/162/528/AM08/DES-IV RLA No. 03/95/40/753/AM08 Lic. No. 0310450853 Dt. 20.11.2007.

The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.

Case No A-1378 NC No. 44/08 Dated 6.2.2008	M/s. Gujarat Chemicals F.No.01/83/50/1425/AM08/DES-IV RLA No. 08/24/040/140/AM08 Adv. Lic. No. 0810066934 Dt. 31.8.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.

Case No A-1379 NC No. 44/08 Dated 6.2.2008	M/s. Aron Universal Ltd. F.No.01/87/50/781/AM07/DES-IV RLA No. 07/24/040/595/AM08 Adv. Lic. No. 0710048795 Dt. 1.12.2006

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/52/2007/Ch.II dated 20.12.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Red 106	1 kg.	Petroleum Resin Optical Brighter OB (2,5-bis (5-terbutyl 1-2-benzoxazoly) Thiophene)	0.900 kg. 0.010 kg.

		Solvent Red 1	0.076 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1380 NC No. 44/08 Dated 6.2.2008	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/50/ 1889/AM08/DES-IV RLA No. 03/95/40/1564/AM07 Lic.No. 0310427360 Dt. 19.4.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.II dated 18.6.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Stero TRS 20 Tridecyl Alcohol Ether Sulfate (active content: 25-28%)	1 kg.	1. Tridecyl Alcohol 2. Ethylene Oxide	0.0457 kg. 0.201 kg.
Sterol 1207 Lauryl alcohol 7 moles ethoxylate	1 kg.	1. Lauryl Alcohol 2. Ethylene Oxide	0.374 kg. 0.623 kg.

It has also been decided to call for the details of manufacturing process of export item at 3 from firm.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1381 NC No. 44/08 Dated 6.2.2008	M/s. Sterling Auxiliaries (P) Ltd. F.No.01/83/162/ 787/AM08/DES-IV RLA No. 03/95/40/442/AM08 Lic.No. 0310444708 Dt. 1.10.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.II dated 29.2.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Sterocare EW (CPH) Ceto Stearyl Alcohol 20 Moles ethoxylaes	1 kg.	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.185 kg. 0.811 kg.

Sterocare GMS SE (I) Glycerol mono stearate	1 kg.	Stearic Acid	0.822 kg.

Ster PEG 1500---Not recommended as details of manufacturing process not furnished. The firm may be requested to provide the manufacturing process of this item.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1382 NC No. 44/08 Dated 6.2.2008	M/s. Sterling Auxiliaries Pvt. Ltd. F.No.01/83/50/1931/AM08/DES-IV RLA No. 03/95/040/215/AM08 Adv. Lic. No. 0310432609 Dt. 14.6.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and decided to call for the complete details of manufacturing process of export items.Accordingly the case may be re-listed on 5.3.2008

Case No A-1383 NC No. 44/08 Dated 6.2.2008	M/s. Aries Dye Chem Industries F.No.01/83/50/774/AM08/DES-IV RLA No. 08/24/040/103/AM08 Adv. Lic. No. 0810066075 Dt. 18.7.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2003-Ch. III dated 6.2.2006 and decided to approve the case on repeat basis as under:

Item of Export	Qty	Item of Import	Qty
Reactive Black ANN (Reactive Black WNN)	1 kg.	1. H- Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene diamine 4-Sulphonic Acid 5. Sodium Nitrite	0.228 kg. 0.348 kg. 0.030 kg. 0.070 kg. 0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1384 NC No. 44/08 Dated 6.2.2008	M/s. Modern Insecticides Ltd. F.N. 01/83/50/ 113 / AM07/DES-IV RLA F.No. 30/24/40/78/AM/07

	Lic. NO. 3010051250 dt. 19.3.2007

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/7/2007-Ch.II dated 3.10.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Dicofol 48% EC	1 kg.	1. Dicofol Technical (95% Minimum) 2. Emulsifier 3. Solvent (Aromex / C-9)	0.510 kg. 0.050 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1385 NC No. 44/08 Dated 6.2.2008	M/s. Indokem Ltd. F.No.01/83/50/294/AM08/DES-IV RLA No. 03/94/40/134/AM08 Lic. No. 0310429905 dt. 18.5.2007

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/145/2003/Ch.II dated 4.9.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Indonon Brown R CDP (Vat Brown 3)	1 kg.	1-5 Dichloro Para Toluene Sulfone amide 1,4 Diamino Anthraquinone (Leuco) Ortho Dichloro Benzene Nitrobenzene Sodium Dichromate Soda Ash	0.783 kg. 0.572kg. 0.638 kg. 2.082 kg. 0.600 kg. 2.000 kg. 0.864 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1386 NC No. 44/08 Dated 6.2.2008	M/s. Synergy Poly Additives (P) Ltd. F.No.01/83/50/1891/AM08/DES-IV RLA No. 5/24/40/930/AM07 Lic. No. 0510202766 Dt. 20.4.2007.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008

Case No A-1387 NC No. 44/08 Dated 6.2.2008	M/s. Grand Organic Pvt Ltd. F.No.01/82/50/360/AM08/DES-IV RLA No. 17/24/40/16/AM07 Lic. No. 170001349 Dt. 7.6.2006.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008

Case No A-1388 NC No. 44/08 Dated 6.2.2008	M/s. Integrated Fire Protection Pvt. Ltd. F.No.01/82/50/1991/AM08/DES-IV RLA No. 02/24/40/214/AM08 Lic. No. 0210105985 Dt. 14.11.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008

Case No A-1389 NC No. 44/08 Dated 6.2.2008	M/s. United Chemie F.No.01/83/162/165/AM08/DES-IV RLA No. 08/24/40/137/AM07 Lic. No. 0810066882 Dt. 29.8.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). TA may issue reminder to the firm for giving reply to DL. Accordingly the case may be re-listed on 5.3.2008

Case No A-1390 NC No. 44/08 Dated 6.2.2008	M/s. Sterling Auxilliaries F.No.01/83/162/151/AM08/DES-IV RLA No. 03/95/040/125/AM08 Lic. No. 0310432839 Dated: 15.6.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/188/2001/Ch.II dated 18.6.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Stero TRS 20 Tridecyl Alcohol Ether Sulfate (active content: 25-28%)	1 kg.	1. Tridecyl Alcohol 2. Ethylene Oxide	0.0457 kg. 0.201 kg.
Sterol 1207 Lauryl alcohol 7 moles ethoxylate	1 kg.	3. Lauryl Alcohol 4. Ethylene Oxide	0.374 kg. 0.623 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1391 NC No. 44/08 Dated 6.2.2008	M/s. Bayer Cropscience Ltd. F.No.01/83/162/ 1007/AM08/DES-IV RLA No. 03/94/40/856/AM08 Lic.No. 0310450849 Dt. 20.11.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008

Case No A-1392 NC No. 44/08 Dated 6.2.2008	M/s. Grand Organics Pvt. Ltd.. F.No.01/83/50/ 1749/AM07/DES-IV RLA No. 17/24/40/82/AM07 Lic.No. 1710001566 Dt. 6.3.2007.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008

Case No A-1393 NC No. 44/08 Dated 6.2.2008	M/s. Grand Organics Pvt. Ltd.. F.No.01/83/50/ 1825/AM07/DES-IV RLA No. 17/24/40/84/AM07 Lic.No. 1710001580 Dt. 15.3.2007.

The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008

Case No A-1394 NC No. 44/08 Dated 6.2.2008	M/s. Expanded Incorporation, Navi Mumbai F.No.01/83/162/ 1049/AM08/DES-IV RLA No. 03/94/40/649/AM08 Lic.No. 0310445510 Dt. 8.10.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.3.2008

Case No A-1395 NC No. 44/08 Dated 6.2.2008	M/s. Aries Dye Chem Industries F.No.01/83/50/1401/AM08/DES-IV RLA No. 08/24/040/180/AM08 Adv. Lic. No. 0810068003 Dt. 23.10.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/188/2003-Ch. III dated 6.2.2006 and decided to approve the case on repeat basis as under:

Item of Export	Qty	Item of Import	Qty
Reactive Black ANN (Reactive Black WNN)	1 kg.	1. H- Acid 2. Aniline Oil 3. J Acid 4. Meta Phenylene diamine 4-Sulphonic Acid 5. Sodium Nitrite	0.228 kg. 0.348 kg. 0.030 kg. 0.070 kg. 0.150 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-1396 NC No. 44/08 Dated 6.2.2008	M/s. Choksi Pigments, F.No.01/84/50/553/AM06/DES-IV RLA No. 08/80/040/379/AM06 Adv. Lic. No. 0810052385 Dt. 28.11.2005

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008

Case No. A-1397 NC No. 44/08 Dated 6.2.2008	M/s. Natural Product Manufacturers F.No.01/85/50/43/AM08/DES-IV RLA No. 02/24/40/109/AM08 Lic.No. 0210102129 Dt. 4.7.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 5.3.2008.

Case No. A-1398 NC No. 44/08 Dated 6.2.2008	M/s. Natural Product Manufacturers F.No.01/85/50/236/AM07/DES-IV RLA No. 02/24/40/327/AM07 Lic.No. 0210098399 Dt. 21.2.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 5.3.2008.

Case No A-1399 NC No. 44/08 Dated 6.2.2008	M/s. Technical Mulder (I) P. Ltd. F.No.01/85/50/170/AM07/DES-IV RLA No. 07/24/40/515/AM07 Lic. No. 0710048445 Dt. 15.11.2006.

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.

Case No C-97 NC No. 44/08 Dated 6.2.2008	M/s. Oriental Carbon & Chemicals Ltd. F.No.01/83/162/Dy/ No. 18/AM07/DES-IV

The Committee considered the case as per agenda for fixation of SION for the export item Insoluble Sulphur (80)
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 5.3.2008.

Case No M-590 NC No. 44/08 Dated 6.2.2008	M/s. H.P.International, Mumbai F.No.01/83/50/6179/AM08/DES-IV RLA No. 03/94/40/ 435/AM07 Lic. No. 0310393460 Dt. 8.8.2006.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 5.3.2008.

Case No M-591 NC No. 44/08 Dated 6.2.2008	M/s. Galaxy Surfactants Ltd. F.No.01/82/50/1304/AM07/DES-IV RLA No. 03/94/40/ 900/AM07 Lic. No. 0310408704 Dt. 17.11.2006.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 5.3.2008.

Case No M-592 NC No. 44/08 Dated 6.2.2008	M/s. Fine Organic Industries (Mumbai) Pvt. Ltd. F.No.01/83/50/377/AM08/DES-IV RLA No. 03/94/40/ 148/AM08 Lic. No. 0310430146 Dt. 22.5.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 5.3.2008.

Case No M-593 NC No. 44/08 Dated 6.2.2008	M/s. Viswat Chemicals Ltd. F.No.01/83/50/1202/AM07/DES-IV RLA No. 03/95/40/1244/AM08 Lic. No. 0310416399 dt. 18.1.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 5.3.2008.

Case No M-594 NC No. 44/08 Dated 6.2.2008	M/s. Lubrizol (I) Pvt. Ltd. F.No.01/83/50/122/AM08/DES-IV RLA No. 03/95/40/40/AM08 Lic.No. 0310426954 Dt. 17.4.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.).
Accordingly the case may be re-listed on 5.3.2008.

Case No M-595 NC No. 44/08 Dated 6.2.2008	M/s. Laffans Petrochemicals Ltd F.No.01/83/50/1775/AM07/DES-IV RLA No. 03/95/40/1475/AM07 Lic.No. 0310422465 Dt.8.3.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.).
Accordingly the case may be re-listed on 5.3.2008.

Case No M-596 NC No. 44/08 Dated 6.2.2008	M/s. Laffans Petrochemicals F.No.01/82/50//AM07/DES-IV RLA No. 03/95/40/1332/AM07 Lic. No. 0310418228 Dt. 2.2.2007.

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.).
Accordingly the case may be re-listed on 5.3.2008.

Case No M-597 NC No. 44/08 Dated 6.2.2008	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1067/AM07/DES-IV RLA No. 03/94/040/533/AM07 Adv. Lic. No. 0310396895 Dt. 28.8.2006

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.).
Accordingly the case may be re-listed on 5.3.2008.

Case No M-598 NC No. 44/08 Dated 6.2.2008	M/s. Baker Oil Treating (I) Ltd. F.No.01/83/50/1013/AM07/DES-IV RLA No. 03/94/040/250/AM07 Adv. Lic. No. 0310389569 Dt. 14.7.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.). Accordingly the case may be re-listed on 5.3.2008.

Case No M-599 NC No. 44/08 Dated 6.2.2008	M/s. Thomson Press (I) Ltd.. F.No.01/83/50/1150/AM07/DES-IV RLA No. 05/24/040/861/AM07 Adv. Lic. No. 0510198207 Dt. 22.1.2007

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 20.2.2008..

Case No M-600 NC No. 44/08 Dated 6.2.2008	M/s. Gujarat NRE Coke F.No.01/82/162/638/AM07/DES-IV RLA No. 02/24/39/1/AM07 Adv. Lic. No. 02100092533 Dt. 11.8.2006

The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to write a DO from level of ADGFT to Ministry of Coal and defer consideration of the case for two weeks Accordingly the case may be re-listed on 20.2.2008..

Directorate General of Foreign Trade

Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 44/83-ALC1/2007 **MEETING DATE** : 06.02.2008

1	**Case No.:1/19/83-ALC1/2007**	Party Name:VIBGYOR IMPEX	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00117/AM05/	RLA File :15/80/040/00001/AM05/	Lic.No/Date:1510002207 21.05.2004	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Deptt. of DC (SSI). Accordingly the case may be re-listed on 27.2.2008.

2	**Case No.:13/4/87-ALC1/2005**	Party Name:SHREE GANESH OLEOCHEM PVT.LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/87/050/00009/AM06/	RLA File :11/24/040/00055/AM05/	Lic.No/Date:1110010664 31.03.2005	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and also decided to issue a DO from DG to Secty. PNG.Accordingly the case may be re-listed on 5.3.2008.			

3	**Case No.:135/24/87-ALC1/2007**	Party Name:SUDEEP PHARMA LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/87/050/00174/AM06/	RLA File :34/24/040/00021/AM06/	Lic.No/Date:3410013421 18.05.2005	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) because it is drug item.			

4	**Case No.:302/24/83-ALC1/2007**	Party Name:ZYDEX INDUSTRIES,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00255/AM07/	RLA File :34/24/040/00182/AM06/	Lic.No/Date:3410016149 05.06.2006	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/184/2001/Ch.III dated 5.9.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Modified Starch Blends (Relevant Starch Content 88% Min.)	1 kg.	Starch (Maize, Tapioca/Potato	0.900 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

5	**Case No.:62/25/82-ALC1/2006**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/00360/AM07/	RLA File :17/24/040/00016/AM07/	Lic.No/Date:1710001349 07.06.2006	Defer Date:05.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.

6	**Case No.:9/20/82-ALC1/2006**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/00459/AM07/	RLA File :17/24/040/00024/AM07/	Lic.No/Date:1710001365 27.06.2006	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

7	**Case No.:65/23/82-ALC1/2006**	Party Name:INDIAN OIL CORPORATION LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/00716/AM07/	RLA File :05/24/040/00273/AM07/	Lic.No/Date:0510188586 10.08.2006	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o PNG. Committee also decided to issue reminder to PNG.Accordingly the case may be re-listed on 5.3.2008.			

8	**Case No.:24/27/82-ALC1/2006**	Party Name:JINDAL WOOD PRODUCTS (P) LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/00918/AM07/	RLA File :05/24/040/00397/AM07/	Lic.No/Date:0510190745 13.09.2006	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to remind policy-III Accordingly the case may be re-listed on 27.22008			

9	**Case No.:18/31/82-ALC1/2006**	Party Name:LIBERTY PHOSPHATE LIMITED	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/00916/AM07/	RLA File :03/95/040/00738/AM07/	Lic.No/Date:0310399229 13.09.2006	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer and issue a DO.. Accordingly the case may be re-listed on 5.3.2008.			

10	**Case No.:11/36/87-ALC1/2006**	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/87/050/00670/AM07/	RLA File :03/94/040/00740/AM07/	Lic.No/Date:0310405802 30.10.2006	Defer Date:27.02.2008

	Decision : The Committee considered the case as per agenda and decided to remind policy-III . Accordingly the case may be re-listed on 27.2.2008

11	**Case No.:1/23/83-ALC1/2007**	Party Name:SAUDAGAR INTERNATIONAL EXPORTS	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00960/AM07/	RLA File :32/24/040/00062/AM07/	Lic.No/Date:321003430030.11.2006	Defer Date:23.02.2008
	Decision : The Committee considered the case as per agenda and decided to remind policy-III . Accordingly the case may be re-listed on 27.2.2008			

12	**Case No.:9/45/87-ALC1/2006**	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:061001162505.01.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and issue a DO Accordingly the case may be re-listed on 5.3.2008.			

13	**Case No.:904/21/82-ALC4/2007**	Party Name:MAHAVIR DYE CHEM	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Rejected**
	HQ File :01/82/050/01747/AM07/	RLA File :52/24/040/00004/AM07/	Lic.No/Date:521002108201.02.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/48/2004/Ch.I dated 5.11.2007 and noted from application from the firm that 3 Amino Phenyl Urea and Meta Ureido Aniline are chemically same hence there is no justification to consider the case. Therefore, the Committee decided to reject the request of the firm. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	**Case No.:924/21/82-ALC4/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/01775/AM07/	RLA File :03/95/040/01475/AM07/	Lic.No/Date:031042246508.03.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

15	**Case No.:39/2/80-ALC2/2007**	Party Name:CARBORANDUM UNIVERSAL LIMITED	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/80/050/01503/AM07/	RLA File :04/24/040/00392/AM07/	Lic.No/Date:0410088291 14.03.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm and remind the firm. Accordingly the case may be re-listed on 5.3.2008.			

16	**Case No.:951/21/82-ALC4/2007**	Party Name:MAHAVIR DYE CHEM	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/82/050/01813/AM07/	RLA File :52/24/040/00006/AM07/	Lic.No/Date:5210021288 15.03.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to call for clarification regarding manufacturing process freom Befta Naphthol from the firm and defer consideration of the case for four weeks . . Accordingly the case may be re-listed on 5.3.2008.			

17	**Case No.:5/18/83-ALC1/2007**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00033/AM08/	RLA File :03/95/040/01411/AM07/	Lic.No/Date:0310425610 04.04.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and issue a reminder to PNG. Accordingly the case may be re-listed on 5.3.2008.			

18	**Case No.:8/10/83-ALC1/2007**	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00042/AM08/	RLA File :02/24/040/00002/AM08/	Lic.No/Date:0210099761 05.04.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm and issue a reminder.. Accordingly the case may be re-listed on 5.3.2008.			

19	**Case No.:2/23/83-ALC1/2007**	Party Name:ROYAL EXPORTS,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/00173/AM08/	RLA File :03/95/040/00057/AM08/	Lic.No/Date:0310427645 23.04.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-VI as the export product is covered under ITC chapter 27.			

20	**Case No.:6/8/83-ALC1/2007**	Party Name:MICRO INKS LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00193/AM08/	RLA File :03/95/040/00022/AM08/	Lic.No/Date:0310427926 25.04.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 5.3.2008.			

21	**Case No.:1/11/80-ALC2/2007**	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/80/050/00104/AM08/	RLA File :03/95/040/00129/AM08/	Lic.No/Date:0310429592 16.05.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.3.2008.			

22	**Case No.:41/16/83-ALC1/2007**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Rejected**
	HQ File :01/83/050/00421/AM08/	RLA File :03/95/040/01563/AM07/	Lic.No/Date:0310430315 23.05.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/17/2007/Ch.II dated 31.12.2007 and noted that the firm has withdrawn their application due to cancellation of export order. The committee decided that there is no justification to fix the norms hence decided to close the case. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

23	**Case No.:23/12/83-ALC1/2007**	Party Name:EAGLE PRESS PRIVATE LIMITED,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00392/AM08/	RLA File :04/24/040/00060/AM08/	Lic.No/Date:0410089598 24.05.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 5.3.2008.			

24	**Case No.:41/19/83-ALC1/2007**	Party Name:APURVA BUILDCARE TECHNOLOGIES PVT. LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00473/AM08/	RLA File :03/94/040/01484/AM07/	Lic.No/Date:0310431194 31.05.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 5.3.2008.			

25	**Case No.:56/16/83-ALC1/2007**	Party Name:JET CHEMICALS PVT.LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00724/AM08/	RLA File :03/94/040/00007/AM08/	Lic.No/Date:0310432131 08.06.2007	Defer Date:

Decision : The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/19/2005.Ch.III dated 30.3.2005 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP on repeat basis as under:

Item of Export	Qty	Item of Import	Qty
1,3 Acetone Dicarboxylic Acid	1 kg.	1. Citric Acid 2. Ethyl Acetate	2.00 kg. 2.00 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

26	**Case No.:682/24/83-ALC1/2007**	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/00526/AM08/	RLA File :09/24/040/00074/AM08/	Lic.No/Date:0910030570 15.06.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008			

27	**Case No.:683/24/83-ALC1/2007**	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00527/AM08/	RLA File :09/24/040/00075/AM08/	Lic.No/Date:0910030571 15.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/24/2006/Ch.III dated 7.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Dimethyl dimethylol Hydantion (ssay 52-53% Min.)	1 kg.	5,5-dimethyl Hydantoin	0.387 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

28	**Case No.:114/19/83-ALC1/2007**	Party Name:HIKAL LIMITED	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00740/AM08/	RLA File :03/94/040/00280/AM08/	Lic.No/Date:0310433487 22.06.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

29	**Case No.:802/24/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00764/AM08/	RLA File :03/95/040/00145/AM08/	Lic.No/Date:0310434050 26.06.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

30	**Case No.:681/24/83-ALC1/2007**	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00606/AM08/	RLA File :09/24/040/00110/AM08/	Lic.No/Date:0910030661 27.06.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

31	**Case No.:721/24/83-ALC1/2007**	Party Name:SUKASO CERACOLORS P.LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00605/AM08/	RLA File :09/24/040/00109/AM08/	Lic.No/Date:0910030660 27.06.2007	Defer Date:05.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.

32	**Case No.:121/19/83-ALC1/2007**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/00767/AM08/	RLA File :03/95/040/00237/AM08/	Lic.No/Date:0310434122 27.06.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008			

33	**Case No.:13/23/83-ALC1/2007**	Party Name:VIC INDUSTRIES,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00616/AM08/	RLA File :17/24/040/00036/AM08/	Lic.No/Date:1710001683 28.06.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008			

34	**Case No.:79/19/83-ALC1/2007**	Party Name:MDB CHEMICALS (INDIA) PVT.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/00635/AM08/	RLA File :31/21/040/00085/AM08/	Lic.No/Date:3110029716 02.07.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008			

35	**Case No.:17/23/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00649/AM08/	RLA File :17/24/040/00038/AM08/	Lic.No/Date:1710001684 02.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/151/2004/Ch.III dated 11.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Product EDF-94 Castor Oil Ethoxylate (34 moles)	1 kg.	Ethylene Oxide	0.334 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

36	**Case No.:776/24/83-ALC1/2007**	Party Name:JET CHEMICALS PVT.LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00781/AM08/	RLA File :03/94/040/00284/AM08/	Lic.No/Date:0310434611 02.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/119/2004/Ch.III dated 5.11.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
5-Nitro Isopthalic Acid Di Methyl Ester (99.5% min.)	1 kg.	Isophthalic Acid	1.06 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37	**Case No.:740/24/83-ALC1/2007**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00645/AM08/	RLA File :05/24/040/00242/AM08/	Lic.No/Date:0510205700 03.07.2007	Defer Date:27.02.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 5.3.2008.

38	**Case No.:127/19/83-ALC1/2007**	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status: Approved**
	HQ File :01/83/050/00794/AM08/	RLA File :03/95/040/01455/AM07/	Lic.No/Date:0310435355 09.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/22/2004/Ch.II dated 29.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Pigment Red 188 (C.I.No. 12467) (Acrolite Fast Carmine PBR)	1 kg.	Naphthol ASOL 2,5 dichloro Anilido 5-Carboxy Methyl Anthranilite Sodium Nitrite	0.464 kg. 0.535 kg. 0.116 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

39	**Case No.:784/24/83-ALC1/2007**	Party Name:KAIVAL CHEMICALS P LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/00733/AM08/	RLA File :34/24/040/00073/AM08/	Lic.No/Date:3410019192 13.07.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008			

40	**Case No.:27/23/83-ALC1/2007**	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00773/AM08/	RLA File :03/94/040/00205/AM08/	Lic.No/Date:0310436583 18.07.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

41	**Case No.:814/24/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00800/AM08/	RLA File :17/24/040/00046/AM08/	Lic.No/Date:1710001717 18.07.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

42	**Case No.:15/19/83-ALC1/2007**	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**

HQ File :01/83/050/00817/AM08/	RLA File :03/95/040/00384/AM08/	Lic.No/Date:0310436718 19.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/41/2005/Ch.II dated 11.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Alkyl Zinc Dithiophosphate (LZ 677 A)	1 kg.	Phosphorus Pentasulfide	0.304 kg.
		Methyl Isobutyl Carbinol	0.675 kg.
		150 Solvent Neutral	0.0751 kg.
		Filter Aid	0.0078 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

43	**Case No.:34/23/83-ALC1/2007**	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00917/AM08/	RLA File :03/94/040/01215/AM07/	Lic.No/Date:0310436971 20.07.2007	Defer Date:05.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.

44	**Case No.:16/19/83-ALC1/2007**	Party Name:LUBRIZOL INDIA PRIVATE LIMITED	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00818/AM08/	RLA File :03/95/040/00396/AM08/	Lic.No/Date:0310437074 23.07.2007	Defer Date:05.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.

45	**Case No.:31/23/83-ALC1/2007**	Party Name:ARYAVART CHEMICALS PVT. LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/00819/AM08/	RLA File :03/94/040/01250/AM07/	Lic.No/Date:0310437083 23.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/9/2002/Ch.III dated 2.9.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Lead Octate 32% (Lead content 32%) (sr. Bi, A 2272)	1 kg.	Lead Metal Octoic Acid Mineral Turpentile Oil	0.323 kg. 0.379 kg. 0.234 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46	**Case No.:131/19/83-ALC1/2007**	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00827/AM08/	RLA File :03/95/040/00219/AM08/	Lic.No/Date:0310437236 24.07.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

47	**Case No.:47/23/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/00891/AM08/	RLA File :03/94/040/00461/AM08/	Lic.No/Date:0310438383 06.08.2007	Defer Date: 05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

48	**Case No.:884/24/83-ALC1/2007**	Party Name:SANSON CHEMICAL INDUSTRIES	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00889/AM08/	RLA File :10/24/040/00078/AM08/	Lic.No/Date:1010027084 06.08.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

49	**Case No.:38/23/83-ALC1/2007**	Party Name:STP LIMITED	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/00989/AM08/	RLA File :02/24/040/00139/AM08/	Lic.No/Date:0210103268 20.08.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm and issue reminder. Accordingly the case may be re-listed on 5.3.2008.			

50	**Case No.:49/27/83-ALC1/2007**	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01123/AM08/	RLA File :03/95/040/00458/AM08/	Lic.No/Date:0310441849 05.09.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and issue a reminder to PNG. Accordingly the case may be re-listed on 5.3.2008.			

51	**Case No.:70/27/83-ALC1/2007**	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01144/AM08/	RLA File :05/24/040/00232/AM08/	Lic.No/Date:0510208782 10.09.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.			

52	**Case No.:97/27/83-ALC1/2007**	Party Name:JOHNSON MATTHEY INDIA PVT. LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01171/AM08/	RLA File :05/24/040/00490/AM08/	Lic.No/Date:0510209010 14.09.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

53	**Case No.:4/29/83-ALC1/2007**	Party Name:SYNERGY NATURAL CARES	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01269/AM08/	RLA File :05/24/040/00503/AM08/	Lic.No/Date:0510209853 03.10.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

54	**Case No.:77/29/83-ALC1/2007**	Party Name:PRATAP ORGANICS	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01342/AM08/	RLA File :03/95/040/00673/AM08/	Lic.No/Date:0310446132 12.10.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

55	**Case No.:78/29/83-ALC1/2007**	Party Name:ESSAR OIL LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01343/AM08/	RLA File :03/94/040/00703/AM08/	Lic.No/Date:0310446137 12.10.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..). Accordingly the case may be re-listed on 5.3.2008.			

56	**Case No.:10/30/83-ALC1/2007**	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01379/AM08/	RLA File :03/95/040/00721/AM08/	Lic.No/Date:0310446666 17.10.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-I since the export product is under chapter 72 of ITC which is allocated to NC-I as per O&M instruction No. 03/08 dt. 31.1.2008			

57	**Case No.:41/30/83-ALC1/2007**	Party Name:L`OREAL INDIA PVT. LTD.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01410/AM08/	RLA File :31/24/040/00246/AM08/	Lic.No/Date:3110031264 23.10.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to call for application to RLA. Accordingly the case may be re-listed on 5.3.2008.			

58	**Case No.:45/30/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01414/AM08/	RLA File :17/24/040/00075/AM08/	Lic.No/Date:1710001784 23.10.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

59	**Case No.:10/32/83-ALC1/2007**	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01432/AM08/	RLA File :03/94/040/00699/AM08/	Lic.No/Date:0310447837 25.10.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

60	**Case No.:29/32/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01451/AM08/	RLA File :17/24/040/00078/AM08/	Lic.No/Date:1710001790 30.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/150/2004/Ch.II dated 18.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PG-6 DOT PEG 600 Dioleate	1 kg.	Oleic acid Ethylene Oxide	0.485 kg. 0.454 kg.

DEG not allowed in the absence of supporting literature.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	**Case No.:30/32/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01452/AM08/	RLA File :17/24/040/00079/AM08/	Lic.No/Date:1710001791 30.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/150/2004/Ch.II dated 18.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PEG 400 Monooleate	1 kg.	Oleic acid Ethylene Oxide	0.416 kg. 0.584 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

62	**Case No.:31/32/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01453/AM08/	RLA File :17/24/040/00080/AM08/	Lic.No/Date:1710001792 30.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/150/2004/Ch.II dated 18.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PEG 600 Monooleate	1 kg.	Oleic acid Ethylene Oxide	0.314 kg. 0.686 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

63	**Case No.:32/32/83-ALC1/2007**	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01454/AM08/	RLA File :17/24/040/00081/AM08/	Lic.No/Date:1710001793 30.10.2007	Defer Date:05.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.

64	**Case No.:34/32/83-ALC1/2007**	Party Name:ATUL LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01456/AM08/	RLA File :08/24/040/00192/AM08/	Lic.No/Date:0810068206 31.10.2007	Defer Date:06.02.2008

	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008

65	**Case No.:40/32/83-ALC1/2007**	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01462/AM08/	RLA File :03/95/040/00745/AM08/	Lic.No/Date:0310448496 31.10.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.			

66	**Case No.:52/32/83-ALC1/2007**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01474/AM08/	RLA File :03/95/040/00749/AM08/	Lic.No/Date:0310448596 31.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/17/2005/Ch.II dated 28.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Clodinafop Propargyl 15% WP	1 kg.	1. 2-Methyl 2-Chloro Acetic Acid	0.156 kg.
		2. Hydroquinone	0.168 kg.
		3. 2,3,5-Trichloropyridine	0.195 kg.
		4. Propargyl Chloride Solution (65 ± 2%)	0.085 kg.
		5. 2-Heptanol	0.021 kg.
		6. 5-Chloro 8-Hydroxy Quinoline	0.028 kg.
		7. Toluene	0.021 kg.
		8. Meta Isobutylene Ketone	0.075 kg.
		9. Dimethyl Formamide	0.112 kg.
		10. Methyl Ethyl Ketone	0.024 kg.
		11. Methanol	0.244 kg.
		12. Sulfolane	0.150 kg.
		13. Geropon T 77 (Dispersing agent)	0.041 kg.
		14. Rhodasurf (Additive)	0.410 kg.
		15. Potassium Hydroxide	0.090 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	**Case No.:53/32/83-ALC1/2007**	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01475/AM08/	RLA File :03/94/040/00796/AM08/	Lic.No/Date:0310448601 31.10.2007	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008

68	**Case No.:55/32/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01477/AM08/	RLA File :03/94/040/00683/AM08/	Lic.No/Date:0310448654 01.11.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

69	**Case No.:56/32/83-ALC1/2007**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01478/AM08/	RLA File :03/94/040/00791/AM08/	Lic.No/Date:0310448659 01.11.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

70	**Case No.:57/32/83-ALC1/2007**	Party Name:KEMTEC INDIA PHOTOGRAPHIC CO. PVT. LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01479/AM08/	RLA File :03/94/040/00795/AM08/	Lic.No/Date:0310448678 01.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 27.2.2008.			

71	**Case No.:66/32/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01488/AM08/	RLA File :17/24/040/00077/AM08/	Lic.No/Date:1710001797 01.11.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

72	**Case No.:70/32/83-ALC1/2007**	Party Name:HUBER CHEMICALS INDIA PRIVATE L IMITED.,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01492/AM08/	RLA File :03/94/040/00748/AM08/	Lic.No/Date:0310448947 02.11.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/86/2007/Ch.II dated 2.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Sodium Alumino Silicate	1 kg.	Soda Ash- Dense (Disodium Carbonate- Dense)	0.540 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

73	**Case No.:102/32/83-ALC1/2007**	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01524/AM08/	RLA File :05/24/040/00508/AM08/	Lic.No/Date:0510211703 06.11.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008			

74	**Case No.:10/30/87-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/87/050/00480/AM08/	RLA File :03/95/040/01427/AM07/	Lic.No/Date:0310449522 07.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.			

75	**Case No.:97/32/83-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01519/AM08/	RLA File :03/95/040/01449/AM07/	Lic.No/Date:0310449518 07.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.			

76	**Case No.:99/32/83-ALC1/2007**	Party Name:SHALIMAR PAINTS LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**

	HQ File :01/83/050/01521/AM08/	RLA File :03/95/040/01493/AM07/	Lic.No/Date:0310449519 07.11.2007	Defer Date:27.02.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 27.2.2008.			

77	**Case No.:3/40/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01768/AM08/	RLA File :17/24/040/00118/AM08/	Lic.No/Date:1710001872 18.12.2007	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

78	**Case No.:6/40/83-ALC1/2007**	Party Name:KDAC CHEM PVT LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01771/AM08/	RLA File :34/24/040/00196/AM08/	Lic.No/Date:3410020422 26.12.2007	Defer Date:06.02.2008
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008			

79	**Case No.:7/40/83-ALC1/2007**	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01772/AM08/	RLA File :52/24/040/00022/AM08/	Lic.No/Date:5210022662 26.12.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/118/2004/Ch.II dated 9.11.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
2-Naphthyl Amine 6-Sulfonamide N-Methyl	1 kg.	Beta Naphthol Mono Methyl amine Caustic Soda Flakes	1.185 kg. 0.205 kg. 1.410 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

80	**Case No.:1/44/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01795/AM08/	RLA File :17/24/040/00134/AM08/	Lic.No/Date:1710001888 16.01.2008	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

81	**Case No.:2/44/83-ALC1/2007**	Party Name:DCW LIMITED	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01796/AM08/	RLA File :35/24/040/00048/AM08/	Lic.No/Date:3510022676 17.01.2008	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

82	**Case No.:3/44/83-ALC1/2007**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01797/AM08/	RLA File :34/24/040/00209/AM08/	Lic.No/Date:3410020626 17.01.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2005/Ch.II dated 26.6.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Verdyl Acetate	1 kg.	Dicyclopentadiene Acetic Acid	0.800 kg. 0.112 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

83	**Case No.:4/44/83-ALC1/2007**	Party Name:MV AGRO CHEMICALS	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01798/AM08/	RLA File :35/24/040/00047/AM08/	Lic.No/Date:3510022681 17.01.2008	Defer Date:05.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.			

84	**Case No.:5/44/83-ALC1/2007**	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01799/AM08/	RLA File :08/24/040/00108/AM08/	Lic.No/Date:0810069675 21.01.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/89/2002/Ch.II dated 23.5.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Ethyl Triphenyl Phosphonium Bromide	1 kg.	Triphenyl phossphine Ethyl Bromide	0.787 kg. 0.230 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

85	**Case No.:6/44/83-ALC1/2007**	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01800/AM08/	RLA File :08/24/040/00298/AM07/	Lic.No/Date:0810069676 21.01.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/89/2002/Ch.II dated 23.5.2003 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Ethyl Triphenyl Phosphonium Bromide	1 kg.	Triphenyl phossphine Ethyl Bromide	0.787 kg. 0.230 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

86	**Case No.:7/44/83-ALC1/2007**	Party Name:SUJATA CHEMICALS	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01801/AM08/	RLA File :34/24/040/00203/AM08/	Lic.No/Date:3410020654 21.01.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2007/Ch.II dated 31.12.2007 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Potassium Hydroxide Pellets (Caustic Potash Pellets)	1 kg.	Potassium Hydroxide Flakes (Caustic Potash Flakes)	1.02 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

87	**Case No.:8/44/83-ALC1/2007**	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Transferred to Different Section**
	HQ File :01/83/050/01802/AM08/	RLA File :34/24/040/00208/AM08/	Lic.No/Date:3410020655 21.01.2008	Defer Date:06.02.2008

Decision : The Committee considered the case as per agenda and decided to transfer the case to NC(PHARMA) (DES-III) since the export product is under chapter 29 of ITC which is allocated to NC-III as per O&M instruction No. 03/08 dt. 31.1.2008.

88	**Case No.:9/44/83-ALC1/2007**	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01803/AM08/	RLA File :34/24/040/00210/AM08/	Lic.No/Date:3410020656 21.01.2008	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/101/2002/Ch.II dated 4.10.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Neodecanonyl chloride	1 kg.	Neodecanoic Acid Thionyl Chloride	0.580 kg. 0.526 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

89	**Case No.:10/44/83-ALC1/2007**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Deferred**
	HQ File :01/83/050/01804/AM08/	RLA File :17/24/040/00136/AM08/	Lic.No/Date:1710001906 22.01.2008	Defer Date:05.03.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 5.3.2008.

90	**Case No.:11/44/83-ALC1/2007**	Party Name:MINAL INTERMEDIATES	Meet No/Date:44/83-ALC1/2007 06.02.2008	**Status:Case Approved**
	HQ File :01/83/050/01805/AM08/	RLA File :08/24/040/00243/AM08/	Lic.No/Date:0810069779 24.01.2008	Defer Date:
	Decision : This case will be processed manualy as there is no data available.			

Date:15.02.2008 S.S.Mohan
Place:New Delhi Foreign Trade Development Officer